

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.110/(MAH)/2014  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)


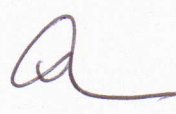
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.10.2016

NAME OF THE PARTIES: M/s. Stride Infracon Pvt. Ltd.

V/s.

M/s. Royal Orchid Infra Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

| S. No. | NAME  | DESIGNATION | SIGNATURE  |
|--------|---|-------------|--|
| 1      | Kamal Agarwal<br>In Ad Yash                 | Petitioner  |   |
| 2      | Archan Shah<br>11b Rajani Singhania Partner | Respondent  |  |

ORDER

**C.P. No. 110/397-398/CLB/MAH/2014**

1. Ld. Counsel for both the sides are present.
2. Ld. Counsel of the Petitioner has stated that the Petitioners are willing to withdraw these Petitions, except C.P. No.109/2014. However, instructions in writing are awaited.
3. Keeping in mind the statement made by the Ld. Counsel of the Petitioner, matter is adjourned to 27<sup>th</sup> October, 2016 as per the consent of both the sides. Date is Duly communicated to both the sides.

Dated: 21.10.2016

sd/-  
**Shri M.K. Shrawat**  
Member (Judicial)